the steps that he is going to take to increase production.

SHRI VIKRAM MAHAJAN: The basic problem of this region is that of law and order and this we have sorted out. A team of Ministers went from the Centre and we have constituted a Co-ordination Committee for the Dhanbad-Jharia coal belt of the Bharat Coking Coal Limited. That Co-ordination Committee meets every week, where the local District Magistrate, the Superintendent of Police, the representatives of Bharat Coking Coal, Power Ministry, Railways and others meet and sort out the problems. They send the minutes of the meetings to the Ministry and the problems arising out of them are also sorted out at higher levels. This system which we have introduced in September this year has improved the situation in October and further improved in November and December. This particular system has been very effective in curbing the law and order problem and improving the power situation.

श्री धर्म दास शास्त्री : मैं मंत्री महोदय से जानना चाहता हूं कि कोल की मूवमेंट की क्या दशा है ? वह इसके बारे में कुछ रोशनी डालें ? उन्होंने इस के बारे में कोई फिगर नहीं दी हैं । दिल्ली में तो कोयले की कमी है ही । इसलिये मंत्री महोदय, कोयले की मूवमेंट के बारे में बतायें कि इस की क्या पोजीशन है ?

SHRI VIKRAM MAHAJAN: The hon. Member will be blad to know that the coal production in the country has picked up considerably. In 1977-78, the production was 101 million tonnes; next year it increased from 101 million to 102 million. But this year, in 1980-81, specially after December, the increase in production every month will be what used to be the increase in production for the whole year earlier. That is to say, in the earlier years the increase in production was about one million tonnes per year. Now we are going to produce one million tonnes of additional production in December and another one million tonnes additional production in January. In 1980-81 we propose to achieve the target of 113 million tonnes. Similarly next year. So, there is considerable improvement in the production of coal in the country. So far as coal movement is concerned, it is true that there is constraint of transport, but this is because additional capacity in the railway, it seems, as not added in the last three years, but the railways are improving, and we hope that the difficulties that are being faced will be met. As transport by rail improves, Delhi will also get the necessary relief.

Radio and T.V. Artistes and Private Advertisements

*425. SHRIMATI PRAMILA DANDAVATE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have by statutory order prohibited Radio and T.V. Artistes/and employees to use their position for the purposes of public and private advertisements;

(b) whether Government have noticed recently several employees and artistes using their position for the private advertisements; and

(c) if so, what action has been taken against such Radio and T.V. Artistes and other employees of the A.I.R. and Doordarshan?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI KUMUDBEN. M. JOSHI): (a) An employee of AIR/Doordarshan who is a regular Government servant is prohibited under Government servants Conduct Rules from engaging himself/herself in any commercial acti-

vity outside his/her official duties, except, with the previous sanction of the Government. A Staff-Artist of these organisations is prohibited under the terms of his/her contract from undertaking any work of a remunerative or other nature connected with his/her work, except with the written permission of the competent authority.

(b) and (c). Complaints against two staff artists in All India Radio have been received recently in this behalf. The matter is being enquired into. Appropriate action against these staff artists will be taken in case they are found guilty.

श्रीमती प्रमिला दंडवते: क्या यह सत्य है कि आज आर्टिस्ट्स के एमालुमेंट्स, रीम्युनरेशन और वकिंग कंडीशन्ज संतोषजनक नहीं हैं, इसलिए वे बाहर काम करने के लिये मजबूर होते हैं ? क्या रिटन परमिशन के नियम की वजह से फेवरिटिज्म और करप्शन बढ़ता है या नहीं ?

सूचना और प्रसारण मंत्री (श्री वसंत साठे) : भी अच्छे आर्टिस्ट्स होते हैं, अक्सर उन्हीं की बाहर मांग होती है, इसलिये जो मामूली स्तर के आर्टिस्ट्स हैं, जिन के एमालुमेंट्स की बात माननीय सदस्या ने कही है, उन को इस से कोई ज्यादा फर्क नहीं पड़ता है । इस में फेवरिटिज्म का सवाल नहीं है । यदि यह नियम न हो और सब को बाहर काम करने की इजाजत दी जाये, जैसा कि माननीय सदस्या चाहती हैं, तो आम तौर से स्टाफ आर्टिस्ट्स रेडियो और टी वी में काम करने के बजाय बाहर ही ज्यादा काम करते रहेंगे । इसलिये यह नियम रखना आवश्यक है । अक्सर परमिशन दी जाती है । इस में फेवरिटिज्म का कोई सवाल पैदा नहीं होता है ।

श्रीमती प्रमिला दंडवते : मेरे पास इस आशय की शिकायतें आई हैं कि कई आर्टिस्ट्स के साथ फेवरिटिज्म होता है और कई आर्टिस्ट्स के प्रति भेदभाव किया जाता है । मैं यह जानना चाहती हूं कि मंत्री महोदय के शासन में आने के बाद आज तक कितने आर्टिस्ट्स को बाहर काम करने की इजाजत मिली है ? क्या सरकार आज की आर्थिक परिस्थितियों को ध्यान में रखते हुए आर्टिस्ट्स के टोटल रीम्युनरेशन और वकिंग कंडीशन्ज को इम्प्रूव करने के लिये कोई खास प्रयास कर रही है ? चूंकि स्टाफ आर्टिस्ट्स के लिए वर्तमान रूल्ज को तोड़ना मजबूरन आवश्यक हो जाता है, इस लिए क्या उन्हें बाहर काम करने की इजाजत दी जायेगी ?

श्री वसंत साठे : माननीया सदस्या ने फेवरिटिज्म का चार्ज लगाया है । अगर माननीय सदस्या के पास इस तरह का कोई उदाहरण है और यदि वह मुझे वह उदाहरण दें, तो मैं अवश्य उस की जांच करूंगा। जहां तक एमालुमेंट्स के इम्प्रूवमेंट का सवाल है, हम उस के लिए कदम उठा रहे हैं । डी पी सी बनाना, प्रोमोशन देना, स्टाफ आर्टिस्ट्स को पर्मनेन्ट गवर्नमेंट सर्वेन्ट्स बनाना और उन्हें पेंशन फैसिलिटीज देना, ये सब कदम उठाये जा रहे हैं और तेजी से उठाये जायेंगे । माननीय सदस्या ने कहा है कि स्टाफ आर्टिस्ट्स को बाहर काम करने का और मौका मिलना चाहिए । रेडियो और टेलीविजन में उनका जो काम है, उस में खलल न पड़ते हुए यदि वे बाहर काम कर सकते हैं, तो हम उन की मदद करने के लिए सारा प्रयत्न करेंगे ।

श्रीमती प्रमिला दंडवते : कितने लोगों को इजाजत दी आप ने ?

श्री वसंत साठे : बहुत से लोगों को दी है ।

SHRI K. LAKKAPPA: May I know whether the Parle group of companies, in connivance with the employees of Radio and Doordarshan, are using a particular word in their

advertisements consistently and persistently in spite of its having been banned? Will he take action against the officers concerned?

SHRI VASANT SATHE: In Thums-up, no staff artistes is concerned.

श्री राम विलास पासवान : सरकार ने अपने जवाब में कहा है कि रेगुलर गवर्नमेंट सर्वेन्ट्स प्राहिबिटेड हैं तो मैं जानना चाहता हूं कि सरकार का रेगुलर गवर्नमेंट सर्वेन्ट से क्या तात्पर्य है और कितने स्टाफ आर्टिस्ट्स आप के हैं जिन को आप ने अभी तक रेगुलराइज किया है ?

श्री वसंत साठे :रेगुलर गवर्नमेंट सर्वेन्ट्स हों या स्टाफ आर्टिस्ट्स हों, दोनों पर एक ही नियम लागू है जहां तक कि बाहर काम करने का सवाल है . . . . .

श्री राम विलास पासवान: आप के यहां रेडियो और टी वी में रेगुलर गवर्नमेंट सर्वेन्ट की क्या परिभाषा है और कितने आप के स्टाफ आर्टिस्ट्स हैं जिन को रेगुलर गवर्नमेंट सर्वेन्ट आप ने बनाया है ?

श्री वसंत साठे : देखिये, जो लोग गवर्नमेंट सर्वेंट्स रूल्स के मातहत सिविल सर्विस की कैटेगरी में आते हैं वे परमानेन्ट रेगुलर गवर्नमेंट सर्वेंट्स हैं और स्टाफ आर्टिस्ट्स जो कान्ट्रैक्ट बेसिस पर कुछ लोग रखे जाते हैं वे स्टाफ आर्टिस्ट की कैटेगरी में आते हैं लेकिन बाहर काम करने के बारे में नियम दोनों के लिए एक ही सा है और वह मैं ने अभी बताया है ।

SHRI SUNIL MAITRA: What is the number of people categorised as regular Government servants?

SHRI VASANT SATHE: That does not arise out of this question. If you give me separate notice, I will collect the information and give it to you.

Canalisation of Drugs

*427. SHRI RATANSINH RAJDA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to lay a Statement showing:

(a) what were the drug items canalised during the years 1978-79 and 1979-80 and whether these were done on the recommendations of his Ministry;

(b) reasons for canalisation and under what statutory provisions it was so done;

(c) whether canalisation has resulted in the price hike of these items; and

(d) if so, please indicate comparative prices before canalisation and after canalisation?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) to (d). A Statement is laid on the Table of the House.

Statement

(a) and (b). Canalisation of bulk drugs and drug intermediates from year to year is done on the authority vested in the Government of India under the Imports and Exports (Control) Act 1947 in consultation with the Department of Chemicals and Fertilizers, Ministry of Health and DGTD. The basic objectives of Government in canalising the imports of drug items are (i) to bulk the import-requirements with a view to gaining a bargaining position in world markets, (ii) to regulate the import/introduction of newer sophisticated drugs so as not to affect the indigenous production of drugs of similar therapeutic value, (iii) to protect indigenous production and (iv) to ensure equitable supply of raw materials at conforming prices. The list of drug items canalised during the years 1978-79 and 1979-80 is given at Annexure I.